

COMMITTEE ON THE WELFARE OF  
SCHEDULED CASTES AND  
SCHEDULED TRIBES  
(2022-2023)

TWENTY FOURTH REPORT

ON

Ministry of Education (Department of School Education & Literacy)

Action taken by the Government on the recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Role of autonomous bodies/educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric/post-matric scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas"

*Presented to Lok Sabha on* 24.03.2023

*Laid in Rajya Sabha on* 24.03.2023



LOK SABHA SECRETARIAT  
NEW DELHI

24 March 2023 / 4 Chaitra 1945 (Saka)

## CONTENTS

		<b>Page</b>
COMPOSITION OF THE COMMITTEE.....		(iii)
INTRODUCTION.....		(v)
CHAPTER I	Report.....	
CHAPTER II	Recommendations/Observations which have been accepted by the Government.....	
CHAPTER III	Recommendations/Observations which the Committee do not desire to pursue in view of replies of the Government.....	
CHAPTER IV	Recommendations/Observations        in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.....	
CHAPTER V	Recommendations/Observations        in respect of which final replies of the Government have not                been received.....	

## **APPENDICES**

- I. Minutes of the sitting of the Committee held on 23.3.2023
- II. Analysis of the Action Taken by the Government on the recommendations contained in the Seventeenth Report (17<sup>th</sup> Lok Sabha).

**COMPOSITION OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES (2022-23)**

**Dr. (Prof.) Kirit Premjibhai Solanki - Chairperson**

**MEMBERS - LOK SABHA**

2. Shri Girish Chandra
3. Shri Santokh Singh Chaudhary #
4. Shri Guman Singh Damor
5. Shri Anil Firojiya
6. Shri Tapir Gao
7. Shri Rattan Lal Kataria
8. Smt. Goddeti Madhavi
9. Smt. Pratima Mondal
10. Shri Ashok Mahadeorao Nete
11. Shri Vincent H. Pala
12. Shri Chhedi Paswan
13. Shri Prince Raj
14. Shri A. Raja
15. Shri Upendra Singh Rawat
16. Smt. Sandhya Ray
17. Shri Jagannath Sarkar
18. Shri Ajay Tamta
19. Shri Rebatl Tripura
20. Shri Krupal BalajiTumane

**MEMBERS - RAJYA SABHA**

21. Shri Abir Ranjan Biswas
22. Shri Neeraj Dangi
23. Smt. Kanta Kardam
24. Shri Samir Oraon
25. Shri Anthiyur P. Selvarasu
26. Shri Ram Shakal
27. Dr. V.Sivadasan
28. Dr. Sumer Singh Solanki
29. Shri Kamakhya Prasad Tasa
30. Shri Nabam Rebia

**# Shri Santokh Singh Chaudhary passed away on 14.01.2023 and ceased to be Members of the Committee.**

**SECRETARIAT**

- |    |                    |   |                   |
|----|--------------------|---|-------------------|
| 1. | Shri D.R. Shekhar  | - | Joint Secretary   |
| 2. | Shri P.C. Choulda  | - | Director          |
| 3. | Ms. Pooja Kirthwal | - | Committee Officer |

## INTRODUCTION

I, the Chairperson, Committee on the Welfare of Scheduled Castes and Scheduled Tribes having been authorised by the Committee to finalise and submit the Report on their behalf, present this Twenty Fourth Report (Seventeenth Lok Sabha) on Action Taken by the Government on the recommendations/observations contained in the Seventeenth Report (Seventeenth Lok Sabha) on the subject "Role of autonomous bodies/educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric/post-matric scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas" pertaining to the Ministry of Education (Department of School Education & Literacy).

2. The draft Report was considered and adopted by the Committee at their sitting held on 23.3.23 (Appendix-I).

3. The Report has been divided into the following chapters:-

- I Report
- II Recommendations/Observations which have been accepted by the Government.
- III Recommendations/Observations which the Committee do not desire to pursue in view of replies of the Government.
- IV Recommendations /Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.
- V Recommendations / Observations in respect of which final replies of the Government have not been received.

4. An analysis of the Action Taken by the Government on the recommendations contained in the Thirteenth Report (Seventeenth Lok Sabha) of the Committee is given in Appendix-II.

New Delhi;  
24 March, 2023  
4 Chaitra, 1945 (Saka)

**DR. KIRIT P. SOLANKI**  
Chairperson  
Committee on the Welfare of  
Scheduled Castes and  
Scheduled Tribes.

## CHAPTER – I

### REPORT

This Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes deals with the action taken by the Government on the recommendations contained in their Seventeenth Report (Seventeenth Lok Sabha) on “Role of autonomous bodies/educational Institutions including Central Universities, Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to Pre-matric/Post-matric scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas”.

1.2 Thirteenth Report was presented to Lok Sabha and laid in Rajya Sabha on 5<sup>th</sup> August, 2022. It contained 4 recommendations/observations. Replies of the Government in respect of all these recommendations/observations have been examined and are categorised as under:-

(i) Recommendations/Observations which have been accepted by the Government (Sl. Nos. 1, 3 & 4).	<b>Total – 03</b> <b>Percentage – 75%</b>
--	--

(ii) Recommendations/Observations which the Committee do not desire to pursue in the light of the replies received from the Government (Sl. Nos. 2).	<b>Total - 01</b> <b>Percentage – 25%</b>
--	--

(iii) Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration (Sl. Nos. Nil).	<b>Total - NIL</b> <b>Percentage – 0</b>
--	---

(iv) Recommendations/Observations in respect of which final replies of the Government have not been received (Sl. Nos. Nil).	<b>Total - Nil</b> <b>Percentage - 0</b>
--	---

1.3 The Committee trust that utmost importance would be given to implementation of the recommendations/observations accepted by the Government. In cases, where it is not possible for the Department to implement the recommendations in letter and spirit for any reason, the matter should be reported to the Committee with reasons therefor. The Committee further desire that Action

**Taken Notes on the recommendations/observations contained in Chapter-I should be furnished to them at an early date.**

1.4 The Committee will now deal with the Action Taken by the Government on those recommendations which need reiteration or comments.

#### **Recommendation No. 1**

1.5 The Committee would like to impress upon the fact that pre-matric scholarship is aimed at minimizing the incidence of Scheduled castes and Scheduled Tribes students dropping out in Class IX-X, while post-matric scholarship is meant to enable such students to complete their higher education. The Committee note that the number of SC/ST beneficiaries who received pre-matric scholarships for the year 2017-18, 2018-19, 2019-20, 2020-21 and 2021-22 were 10234, 10195, 10634, 9892 and 7436 respectively in Kendriya Vidyalaya Sangathan. The Committee are quite perturbed to see that number of children receiving scholarships is quite meagre. Further from the year 2017-18 to 2021-22 the figures are on a constant downfall. It appears that the Centre's pre-matric scholarship scheme has not been not tapped to its fullest thereby depriving deserving students including SC/ST students of a monthly monetary benefit to further their prospects in education. This clearly indicates that funds earmarked for pre-matric scholarships under the Centre's scheme are being underutilized. The Committee would like to be apprised of reasons for such poor number w.r.t to the beneficiaries availing the benefits of pre-matric scholarship. The Committee would like to stress that scholarship at pre-matric level will encourage parents from Scheduled Castes and Scheduled Tribes communities to send their wards to school, lighten their financial burden on school education and sustain their efforts to support their children to complete school education. As per the data furnished by the Ministry, the figures pertaining to post-matric scholarships are equally dismal. The number of SC/ST beneficiaries who received post-matric scholarships for the year 2017-18, 2018-19, 2019-20, 2020-21 and 2021-22 were 690, 818, 2012, 2121 and 852 respectively in Kendriya Vidhyalaya Sangathan. The Committee are alarmed to note that figures pertaining to post-matric scholarships have nosedived in comparison to pre-matric scholarships. It is rather a matter of grave concern that the number of SC/ST children

ving for post matric courses are on decline. The Committee would like to stress that post-Matric Scholarship Scheme serves as a catalyst in terms of increasing the aspirations of the beneficiaries to go for further higher education. Thus, the Committee may be apprised reasons regarding relatively lesser number of SC/ST beneficiaries of post-matric scholarships in comparison to pre-matric scholarships. The Committee may also be provided information about the number of SC/ST beneficiaries who received pre matric and post-matric scholarship among various States.

#### **REPLY OF GOVERNMENT**

1.6 The Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs are the nodal Ministries for implementing the Centrally Sponsored Schemes viz. pre-matric and post-matric scholarships for SCs and STs, respectively.

As per the guidelines issued by the Ministry of Social Justice & Empowerment, the main eligibility criteria, among others for the pre-matric and post-matric scholarship for SC students is as below:

- (i) Students should belong to Scheduled Caste.
- (ii) Their Parent/Guardian's income should not exceed Rs. 2.50 lakh per annum.
- (iii) She/He should be a full time student studying in a Government School or in a school recognized by Govt. or a Central/State Board of Secondary Education

As per the guidelines issued by the Ministry of Tribal Affairs, the main eligibility criteria, among others for the pre-matric and post-matric scholarship for ST students is as below:

- (i) Student should belong to Scheduled Tribe.
- (ii) Her/His Parents'/Guardian's income should not exceed Rs. 2.50 lakh per annum.
- (iii) She/He should be a full time student studying in a Government School or in a school recognized by Govt. or a Central/State Board of Secondary Education.

As regards the enrolment of students in KVS, it is informed that Kendriya Vidyalayas are opened to cater to the educational needs of the children of transferable Central Government employees including Defence and Para military personnel as well as floating population and other including those living in remote and undeveloped locations of the country.

The reasons for meager number of children who received pre-matric and post-matric scholarship in KVS are as follows:

- (i) The benefit of Pre-matric & Post matric scholarship is extended only to the parents who are domicile of the State. Since, in KVs, majority of eligible parents are transferable employees, they don't get opportunity to apply within stipulated time.
- (ii) As KVs have mostly the wards of the Government employees, their income is more than Rs. 2.5 lakh per annum and thus they cannot avail the benefits of the scheme.
- (iii) Some parents who are Central Govt employees do not show interest for applying for the scholarships.

It is also informed that both pre and post-matric scholarships for SC students are open ended and demand driven schemes covering all the eligible beneficiaries without any capping.

As regards pre-matric scholarship Scheme for SC students, the overall number of students availing pre-matric scholarship of M/o Social Justice & Empowerment has seen an upward trend from the year 2017-18 to 2021-22. As regards post-matric scholarship Scheme for SC students, the number of beneficiaries from the year 2017-18 to 2021-22 has increased only except for the year 2019-20 in which due to high Committed Liability of the State Governments, the numbers saw a decline. As regards declining number of beneficiaries in Kendriya Vidyalaya Sangathan, the revised scheme guidelines under both the above said scheme envisages awareness campaigns at different levels in the State Governments to attract maximum number of students.

Similarly for ST students, the pre and post-matric scholarship Schemes of the Ministry of Tribal Affairs cover all the children studying in Government schools and schools/colleges recognized by the Government and there is no decline in the number of beneficiaries.

The data on number of beneficiaries under the Pre-Matric Scholarship (Class 9 and 10) from the year 2017-18 to 2021-22 is as under:

Year	No. of SC Beneficiaries	No. of ST Beneficiaries
2017-18	2282254	1430568



2018-19	2630366	1449239
2019-20	2809542	1451369
2020-21	3068876	1345904
2021-22	3479969	1504305 (estimated)

The data on number of beneficiaries under the Post-Matric Scholarship from the year 2017-18 to 2021-22 is as under:

Year	No. of SC Beneficiaries	No. of ST Beneficiaries
2017-18	5925544	1932627
2018-19	6029970	1967029
2019-20	5280189	2066667
2020-21	6237819	1951614
2021-22	5273357	2076174 (estimated)

Further, the State/UT wise details of number of beneficiaries who received Pre and Post-Matric Scholarship from the year 2017-18 to 2021-22 are at Annexure I.

#### **Comments of the Committee**

1.7 The Committee note that the Ministry in their action taken replies have stated the ceiling of parents' income limit of Rs. 2.5 lakh per annum as one of reason for meager number of children receiving Pre-Matric and Post-Matric Scholarship. The Committee would like to emphasis that since Kendriya Vidhayalas mostly have wards of Government servants, most of them are not being able to avail the benefits of Pre-Matric and Post-Matric Scholarship since the parent income inadvertently crosses 2.5 lakh per annum and that enhancement of the same should be seriously considered by the Ministry. The Committee would also like to point out that the SC beneficiaries under Post metric scholarships have declined drastically during the years 2019-20 and 2021-22 and further marginal decline in number of ST beneficiaries is also there during 2020-21.

#### **Recommendation No. 2**

1.8 The Committee are of the unanimous opinion that awareness about the pre matric/post-matric scholarships scheme is a major concern as it is most likely to benefit those who are aware of it. The most disadvantaged and marginalized households in the

society are especially SC/ST communities and less likely to be benefited from the scheme if the level of awareness about the scheme remains low. Many a times, most of the beneficiaries are not aware of the eligibility criteria, application procedure and documents required to apply for pre-matric/post-matric Scholarships. The Committee feel that the apparent lack of detailed information about the scheme at the school level still continues as a major issue which plagues the access of pre-matric/post-matric scholarships to the targeted groups. Even the interested students lose out on the chance off availing pre-matric/post-matric scholarships timely due to unawareness of the basic features/ components of these Scholarship Schemes. The beneficiaries sometimes have equally poor in their knowledge of the modes of disbursement of pre-matric/post-matric Scholarship amount and the procedures for renewing their pre-matric/post-matric Scholarship. Therefore the Committee is of the view that the basic features of the scheme may also be made available in vernacular language also so that students at all levels may utilize the scheme optimally. The Committee would like to recommend that since Schools/educational institutions where the targeted beneficiaries are enrolled play a pivotal role in disseminating the related information, they should be provided with detailed information about the pre-matric/post-matric Scholarship scheme, procedures of processing applications (including preference and selection criteria) and sanctioning of scholarships, the selection process and criteria, cut-off scores for preparing the final list of selected students. The Schools and teachers once privy to such information can relay the same to the students under their patronage so that all can avail the scholarship benefits. The Committee would like to recommend that Centre should direct all the State governments to share significant details regarding the pre-matric/post-matric Scholarship with the Kendriya Vidyalayas and other government schools so that the same can be disseminated to the eligible students on regular basis. Further the magnitude of awareness may also be raised by print and electronic media as the same are much more impactful in drawing the attention of school going teenagers. The Committee note that as per the guidelines issued for the pre-matric and post-matric Scholarship, it has been stated that State Governments need to ensure effective implementation. This includes opening facilitation centers to ensure beneficiaries enroll into the scheme at the time of admission, development of

scholarship portals and carrying out field inspections, social audits etc. It is therefore recommended that Centre should call upon compliance reports from various State Governments regarding implementation of pre-matric and post-matric Scholarship scheme). The Committee would also like to be apprised regarding the fund utilization by various states under the pre-matric and post-matric Scholarship scheme for the last five years highlighting the underperforming States in this regard. The Committee would also like to invite the views of the Ministry as to whether the fund allocation under these schemes needs further enhancement so as to widen the net of its coverage among the students. The Committee would also like to be apprised regarding cases wherein discrepancies have been noticed during the disbursement of pre-matric and post-matric Scholarship among various States. The State Government may be advised to adopt efficacious method for utilization of funds to achieve the target.

#### **REPLY OF GOVERNMENT**

1.9 The Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs are the nodal Ministries for implementing the Centrally Sponsored Schemes viz. pre-matric and post-matric scholarships. Various steps have been taken up for creating awareness among the people, such as:

- (i) Regular advertisements have been published in print media and Electronic media.
- (ii) Information about the scheme is spread through various social media platforms like twitter, facebook etc.
- (iii) The Ministry/Department officers regularly visit the States and interact with the students in different institutes also. Moreover, AICTE & UGC & different Universities across States take different steps for the proper awareness purposes.

In addition, the scheme guidelines also envisage awareness generation/identification programme through State Governments/UTs, which are as under:-

- States/UTs are required to adopt methodology suitable to the local conditions for identification of poorest SC students e.g. SC majority districts/blocks/villages may be taken first for identification of poorest students or students leaving class Xth or XIIth class may be tracked in association with the education Department or

data emanating from other Central/State schemes indicating the dropouts rates or other sources as deemed fit.

- Every State/UT Government is required to undertake a campaign every year in March/April to identify SC students and mentor them to enroll and avail scholarships. Such students will be helped for identification of courses also as per their skills.
- Awareness drive is required to be undertaken by the State Governments/UTs about the scheme through the Gram Panchayats Notice Boards, school committees and discussions in the parent-teacher association meetings and other public awareness measures, in order to extend its coverage and also minimize any misuse by unscrupulous elements.
- The States/UTs are required to take up identification of the students for fresh enrolment by taking up systematic drive covering all the higher secondary schools and encouraging the pupils who have dropped out after Class XIIth to come back to higher education.

The States/UTs are also requested to implement the Scheme online to ensure transparency and wide reach and to process the scholarship payments expeditiously. The States/UTs invite applications by giving advertisements in local languages in prominent newspapers. Almost all States/UTs invite applications online either through their own portal or through the portal of National Scholarship Portal (NSP). As on date, 18 States have developed their own portals for inviting applications and manage processing, selection and disbursement of scholarship. All these States have their portal in local languages. There are 13 smaller States who have not developed their own portal but are implementing the Scheme through NSP. NSP is presently in English and Hindi. The matter have been taken up with NSP/NIC to make the portal available in other languages, as directed by the Committee.

As regards reviewing the progress/proposals of different States, (i) Project Appraisal Committee meetings have been convened by the Ministry of Social Justice & Empowerment for reviewing the progress/performance and proposals received from the States/UTs, (ii) Workshops have been organized by the said Ministry for the technical teams of States/UTs Governments too for hand holding with the States/UTs to

implement the revised scheme and (iii) Central team visits to various States/UTs to review the implementation of both the Pre-Matric and Post-Matric Schemes.

As regards discrepancies in implementation of schemes, it is stated that the revised scheme guidelines envisage a robust IT framework with minimal manual intervention. In addition, the sharing pattern has also been changed from the concept of fixed committed liability to 60:40 (90:10 for NE States) Centre-State ratio. As far as Committee's recommendation of directing all the State/UT Governments to share significant details regarding the Pre-Matric/Post-Matric Scholarship with the Kendriya Vidyalayas and other Government schools, necessary directions have to be issued by the nodal Ministries of the Schemes.

As regards Committee's observation of enhancement of funds under Pre and Post Matric Scholarships schemes, it is pertinent to mention that both the schemes are open ended and demand driven schemes in which all the eligible beneficiaries whose data has been finally verified by the States/UTs are awarded scholarship without any upper capping. The revised guidelines provides for a system wherein students apply online for the Scholarship through the State's portal/NSP and Central Share is released based on the final verified applications received from the States/UTs. As of date, all the eligible beneficiaries whose finally verified data has been received from the State Govts/UTs are not rejected by the Central Govt. for want of funds.

The details of fund released to various States/UTs for these scholarships are at **Annexure II.**

Apart from the above, following initiatives are also being taken by KVS to address the issue:

- i. Kendriya Vidyalaya Sangathan has directed all Kendriya Vidyalayas every year to register in the NSP Portal and conduct awareness programme for eligible students. Latest direction in this regard to Kendriya Vidyalayas through Regional Office on 04.09.2022 (**Annexure III**).
- ii. Kendriya Vidyalayas have been directed to co-ordinate with Nodal Officer of District Administrators for Pre-Matric & Post-Matric Scholarship for students

- iii. Directions have been issued also to make a teacher as Nodal Teacher at Vidyalaya level to coordinate with various stakeholders regarding Pre- Matric & Post-Matric Scholarship for students
- iv. Kendriya Vidyalayas have been asked to display notifications, guidelines, FAQs available on National Scholarship Portal on the Notice Board and in Vidyalaya Library.
- v. The issue will be taken up in Parent Teachers Meeting (PTM) also for awareness of the parents.

State-wise details of Pre-Matric & Post Matric Scholarship scheme provided to students of KVS by Govt. are at **Annexure-IV**.

#### **Comments of the Committee**

1.10 The Committee note that Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs have undertaken numerous efforts for creating awareness regarding Pre-Matric and Post-Matric Scholarship. However, the numbers of students under its ambit have not increased considerably. The Committee feel the implementation as well as monitoring of these schemes at the State /UT level is perhaps not upto the mark which explains the lack of beneficiaries. The Committee would also like to be apprised whether the compliance reports as furnished by States /UTs w.r.t to monitoring of Pre-Matric and Post-Matric Scholarship schemes have been found satisfactory. If no, what shortcomings have been observed therein and measures suggested by Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs for rectification of the same. The Committee may also be made aware of the findings of various monitoring exercises which are being carried out the Ministry to review the progress of these schemes in various States/UTs. The Committee would also like to be informed regarding States' share for the pre and post metric scholarships after release of funds by Centre. Further, also provide details regarding cases wherein even after the availability of funds from center and state, the same was not released to beneficiaries with reason thereof.

### **Recommendation No. 3**

1.11 The Committee note that the per-matric scholarship amount for Scheduled Castes and Scheduled Tribes students as per the guidelines issued by Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs is per month is Rs 225 and Rs 525 for day scholars and hostellers respectively for 10 months. Further an amount of Rs 750 and Rs 1000 per annum is also disbursed under this scheme for books and as ad hoc grant for day scholars and hostellers respectively. Post-matric scholarship amounts for Scheduled Castes as per the guidelines issued by Ministry of Social Justice & Empowerment for degree & post graduate level professional courses are Rs 13500 and Rs 7000 yearly for day scholars and hostellers respectively, Degree & post graduate level professional courses are Rs 9500 and Rs 6500 yearly for day scholars and hostellers respectively, Graduate & post graduate courses are Rs 6000 and Rs 3000 yearly for day scholars and hostellers respectively and for all post matriculation (Post Class X level) non-degree courses are Rs 4000 and Rs 2500 yearly for day scholars and hostellers respectively. Likewise Post matric scholarship amounts for Scheduled Tribes as per the guidelines issued by Ministry of Tribal Affairs for degree & post graduate level professional courses are Rs 1200 and Rs 550 monthly for day scholars and hostellers respectively, Degree & post graduate level professional courses are Rs 820 and Rs 530 monthly for day scholars and hostellers respectively, Graduate & post graduate courses are Rs 570 and Rs 300 monthly for day scholars and hostellers respectively and for all post matriculation (Post Class X level) non-degree courses are Rs 380 and Rs 230 monthly for day scholars and hostellers respectively. It has been informed that Ministry of Social Justice and Empowerment has revised guidelines for Post-Matric Scholarship schemes in 2020. As per Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs there is no proposal under consideration at present to increase the amount of scholarships. The Committee would like to recommend that to offset the impact of inflation, the scholarship amount for various categories of beneficiaries needs to be revised in order to cater the expenses required to meet the basic cost of pre-matric and post-matric level of education in a given year. The Committee would like to further recommend that guidelines regarding setting up of Committee at State level on yearly basis may be formulated to review the

amount of scholarship disbursed and recommend the revision in the amount of pre-matric and post-matric scholarship yearly keeping up with the increased costs of education during that particular financial year. The State Level Committee may also be directed to submit detailed report in pursuance of the same. The Committee would like to point out that the beneficiaries of pre-matric and post-matric Scholarship are usually children belonging to socio-economically weaker sections and have poor financial background. The Scholarship amount is the only thing that keeps them afloat and provides for a hope to acquire education in economically skewed scenario. It is therefore need of the time that amount of scholarship may be increased for both the schemes to keep at par with the ongoing inflation rates. The Committee would like the Ministry to consider drafting a proposal for the enhancement of the scholarship amount considering the fact that we are stepping into 75th year of independence and its high time that the school children who are the future of our country should be provided economic independence to enable them to acquire education to the least.

#### **REPLY OF GOVERNMENT**

1.12 Considering all the facets of the scheme, Pre-Matric and Post-Matric Scholarship Schemes for SC students have been revised recently in 2020-21 and 2021-22 respectively up to the financial year 2025-26 with the approval of Cabinet. However, to offset the impact of inflation, a proposal to increase the Academic allowance of scholarship under both the Scholarship schemes was sent to Finance Ministry. However, the same was not considered by the Finance Ministry.

The Pre-matric and Post Matric Scholarship for STs under M/o Tribal Affairs is having two components, i.e. first, tuition fees and other fees payable to schools/colleges and secondly the monthly stipend payable to students. The fee payable to schools and colleges is being reimbursed in full and any increase in fee component will be reimbursed. The monthly stipend payable to students has been approved by EFC, Department of Expenditure, Ministry of Finance for the period from 2021-22 to 2025-26.

#### **Comments of the Committee**

**1.13 The Committee are dismayed to note that proposal regarding raising the academic allowance of Pre-Matric and Post-Matric Scholarship for SC students has not been considered by the Finance Ministry. Further, Ministry has informed**



that the monthly stipend being paid to ST students would not be raised till 2025-26. The Committee is of opinion that just covering the tuition fee component is not enough to ensure quality education. Apart from basic school curriculum, there are numerous other expenses viz., help books, study materials which is covered by an additional academic allowance/stipend amount. The Committee would like to urge that Ministry should positively consider revising the amount of academic allowance/stipend for SC and ST students respectively for them to cope up with the competitive education scenario and that the Ministry should submit fresh proposal to Finance Ministry in the light of the recommendation of the Committee and pursue it rigorously.

#### **Recommendation No. 4**

1.14 The Committee are of the view that the ceiling of parents' income limit of Rs. 2.5 lakh should be raised considering the current cost of living and economic growth rates. The Committee are dismayed to note that while the ceiling limit for economically weaker sections has been increased from 6 lakhs to 8 lakhs, the same parameters have not been applied for SC/ST students. The Committee would like to censure this discriminatory action of the Ministry. The Committee firmly believes that enhancing the ceiling limit of parents' income would benefit SC/ST students. This will also increase the number of beneficiaries who could come under the ambit of pre-matric and post-matric scholarship scheme. This step will surely cater to benefit larger numbers of eligible beneficiaries. Further, the utilization of budgetary allocation for pre-matric and post-matric scholarship would be materialized as the number of beneficiaries under the ambit of scheme will increase. The Committee are of understanding that the Government is considering the proposal of raising the parents' income limit for students belonging to SC/ST from Rs 2.5 lakh to 8 lakh and to bring it at least at par with EWS/OBC students. The Committee would like to thus recommend that the proposal regarding raising the ceiling limit of parents' income be pursued by the Ministry in all earnestness otherwise achieving the goal of providing the pre-matric and post-matric scholarship to the eligible beneficiaries would prove to be a distant dream. The Committee would also like to recommend that financial implication post raising the parents' income limit be worked out vis-à-vis projected increase in the number of beneficiaries under the pre-matric and

post matric scholarship scheme. Accordingly it is advisable that the Ministry may seek enhancement of budgetary allocation for the purpose.

### **REPLY OF GOVERNMENT**

1.15 Under Pre/Post-Matric Scholarships for OBC/EWS students, the parental income ceiling to avail scholarship benefits is Rs. 2.5 lakh per annum only at par with PMS-SC. Moreover, Pre-Matric and Post-Matric Scholarship Schemes for SCs under M/o Social Justice & Empowerment have been recently revised in 2020-21 and 2021-22 respectively up to the financial year 2025-26 with the approval of Cabinet after considering all the facets of the scheme.

The annual family income limit from Rs. 2.5 lakhs under Pre-Matric and Post-Matric Scholarship has been kept in line with the line Ministries implementing such schemes for welfare of students. A committee by M/o Tribal Affairs for ST students has been constituted where similar schemes of different Ministries are being examined with regard to the criteria of family income, the scholarship entitlements, outreach of the scheme, simplification of procedure for release of scholarship etc.

### **Comments of the Committee**

1.16 The Committee would like to stress that increasing the ceiling of parent's income limit for availing the benefits of Pre-Matric and Post-Matric Scholarship should be the logical next step. The Ministry in their own action taken replies have stated that the reason for meager number of children receiving Pre-Matric and Post-Matric Scholarship in KVS is that KVs have mostly the wards of the Government employees who's income is more than Rs. 2.5 lakh per annum and thus they cannot avail the benefits of the scheme. Therefore, not raising the parent's income limit in effect is defeating the purpose with which this scheme was initially envisioned. The Committee feels that Ministry cannot stay rigid in the matter and continue with this ceiling till the year 2025-26. This would prove detrimental and would make numerous students to lose out on scholarship. The Committee would once again to stress that keeping in mind the current inflation rates and other miscellaneous educational expenses, the ceiling of parent's income limit should be suitable enhanced so that more and more students can reap the benefits of schemes. Both M/o Social Justice &

Empowerment and M/o Tribal Affairs should work on supplementary proposals to amend the Pre and Post metric scholarship schemes which are in force till 2025-26 so that students whose parents' annual income exceeds 2.5 lakh also be covered under these schemes.

## CHAPTER – II

### RECOMMENDATIONS/OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### Recommendation No. 1

The Committee would like to impress upon the fact that pre-matric scholarship is aimed at minimizing the incidence of Scheduled castes and Scheduled Tribes students dropping out in Class IX-X, while post-matric scholarship is meant to enable such students to complete their higher education. The Committee note that the number of SC/ST beneficiaries who received pre-matric scholarships for the year 2017-18, 2018-19, 2019-20, 2020-21 and 2021-22 were 10234, 10195, 10634, 9892 and 7436 respectively in Kendriya Vidyalaya Sangathan. The Committee are quite perturbed to see that number of children receiving scholarships is quite meagre. Further from the year 2017-18 to 2021-22 the figures are on a constant downfall. It appears that the Centre's pre-matric scholarship scheme has not been not tapped to its fullest thereby depriving deserving students including SC/ST students of a monthly monetary benefit to further their prospects in education. This clearly indicates that funds earmarked for pre-matric scholarships under the Centre's scheme are being underutilized. The Committee would like to be apprised of reasons for such poor number w.r.t to the beneficiaries availing the benefits of pre-matric scholarship. The Committee would like to stress that scholarship at pre-matric level will encourage parents from Scheduled Castes and Scheduled Tribes communities to send their wards to school, lighten their financial burden on school education and sustain their efforts to support their children to complete school education. As per the data furnished by the Ministry, the figures pertaining to post-matric scholarships are equally dismal. The number of SC/ST beneficiaries who received post-matric scholarships for the year 2017-18, 2018-19, 2019-20, 2020-21 and 2021-22 were 690, 818, 2012, 2121 and 852 respectively in Kendriya Vidhyalaya Sangathan. The Committee are alarmed to note that figures pertaining to post-matric scholarships have nosedived in comparison to pre-matric scholarships. It is rather a matter of grave concern that the number of SC/ST children vying for post matric courses are on decline. The Committee would like to stress that post-Matric Scholarship Scheme serves as a catalyst in terms of increasing the

aspirations of the beneficiaries to go for further higher education. Thus, the Committee may be apprised reasons regarding relatively lesser number of SC/ST beneficiaries of post-matric scholarships in comparison to pre-matric scholarships. The Committee may also be provided information about the number of SC/ST beneficiaries who received pre-matric and post-matric scholarship among various States.

### **REPLY OF GOVERNMENT**

2.2 The Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs are the nodal Ministries for implementing the Centrally Sponsored Schemes viz. pre-matric and post-matric scholarships for SCs and STs, respectively.

As per the guidelines issued by the Ministry of Social Justice & Empowerment, the main eligibility criteria, among others for the pre-matric and post-matric scholarship for SC students is as below:

- (i) Students should belong to Scheduled Caste.
- (ii) Their Parent/Guardian's income should not exceed Rs. 2.50 lakh per annum.
- (iii) She/He should be a full time student studying in a Government School or in a school recognized by Govt. or a Central/State Board of Secondary Education

As per the guidelines issued by the Ministry of Tribal Affairs, the main eligibility criteria, among others for the pre-matric and post-matric scholarship for ST students is as below:

- (i) Student should belong to Scheduled Tribe.
- (ii) Her/His Parents'/Guardian's income should not exceed Rs. 2.50 lakh per annum.
- (iii) She/He should be a full time student studying in a Government School or in a school recognized by Govt. or a Central/State Board of Secondary Education.

As regards the enrolment of students in KVS, it is informed that Kendriya Vidyalayas are opened to cater to the educational needs of the children of transferable Central Government employees including Defence and Para military personnel as well as floating population and other including those living in remote and undeveloped locations of the country.

The reasons for meager number of children who received pre-matric and post-matric scholarship in KVS are as follows:

(i) The benefit of Pre-matric & Post matric scholarship is extended only to the parents who are domicile of the State. Since, in KVs, majority of eligible parents are transferable employees, they don't get opportunity to apply within stipulated time.

(ii) As KVs have mostly the wards of the Government employees, their income is more than Rs. 2.5 lakh per annum and thus they cannot avail the benefits of the scheme.

(iii) Some parents who are Central Govt employees do not show interest for applying for the scholarships.

It is also informed that both pre and post-matric scholarships for SC students are open ended and demand driven schemes covering all the eligible beneficiaries without any capping.

As regards pre-matric scholarship Scheme for SC students, the overall number of students availing pre-matric scholarship of M/o Social Justice & Empowerment has seen an upward trend from the year 2017-18 to 2021-22. As regards post-matric scholarship Scheme for SC students, the number of beneficiaries from the year 2017-18 to 2021-22 has increased only except for the year 2019-20 in which due to high Committed Liability of the State Governments, the numbers saw a decline. As regards declining number of beneficiaries in Kendriya Vidyalaya Sangathan, the revised scheme guidelines under both the above said scheme envisages awareness campaigns at different levels in the State Governments to attract maximum number of students.

Similarly for ST students, the pre and post-matric scholarship Schemes of the Ministry of Tribal Affairs cover all the children studying in Government schools and schools/colleges recognized by the Government and there is no decline in the number of beneficiaries.

The data on number of beneficiaries under the Pre-Matric Scholarship (Class 9 and 10) from the year 2017-18 to 2021-22 is as under:

Year	No. of SC Beneficiaries	No. of ST Beneficiaries
2017-18	2282254	1430568
2018-19	2630366	1449239
2019-20	2809542	1451369

2020-21	3068876	1345904
2021-22	3479969	1504305 (estimated)

The data on number of beneficiaries under the Post-Matric Scholarship from the year 2017-18 to 2021-22 is as under:

Year	No. of Beneficiaries	SC	No. of Beneficiaries	ST
2017-18	5925544		1932627	
2018-19	6029970		1967029	
2019-20	5280189		2066667	
2020-21	6237819		1951614	
2021-22	5273357		2076174 (estimated)	

Further, the State/UT wise details of number of beneficiaries who received Pre and Post-Matric Scholarship from the year 2017-18 to 2021-22 are at **Annexure I**.

#### **Comments of the Committee**

**2.3 Please see Para No. 1.7 of Chapter I**

#### **Recommendation No. 3**

**2.4** The Committee note that the per-matric scholarship amount for Scheduled Castes and Scheduled Tribes students as per the guidelines issued by Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs is per month is Rs 225 and Rs 525 for day scholars and hostellers respectively for 10 months. Further an amount of Rs 750 and Rs 1000 per annum is also disbursed under this scheme for books and as ad hoc grant for day scholars and hostellers respectively. Post-matric scholarship amounts for Scheduled Castes as per the guidelines issued by Ministry of Social Justice & Empowerment for degree & post graduate level professional courses are Rs 13500 and Rs 7000 yearly for day scholars and hostellers respectively, Degree & post graduate level professional courses are Rs 9500 and Rs 6500 yearly for day scholars and hostellers respectively, Graduate & post graduate courses are Rs 6000 and Rs 3000 yearly for day scholars and hostellers respectively and for all post matriculation (Post Class X level) non-degree courses are Rs 4000 and Rs 2500 yearly for day scholars and hostellers respectively. Likewise Post matric scholarship amounts for Scheduled Tribes as per the guidelines issued by Ministry of Tribal Affairs for degree &

post graduate level professional courses are Rs 1200 and Rs 550 monthly for day scholars and hostellers respectively, Degree & post graduate level professional courses are Rs 820 and Rs 530 monthly for day scholars and hostellers respectively, Graduate & post graduate courses are Rs 570 and Rs 300 monthly for day scholars and hostellers respectively and for all post matriculation (Post Class X level) non-degree courses are Rs 380 and Rs 230 monthly for day scholars and hostellers respectively. It has been informed that Ministry of Social Justice and Empowerment has revised guidelines for Post-Matric Scholarship schemes in 2020. As per Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs there is no proposal under consideration at present to increase the amount of scholarships. The Committee would like to recommend that to offset the impact of inflation, the scholarship amount for various categories of beneficiaries needs to be revised in order to cater the expenses required to meet the basic cost of pre-matric and post-matric level of education in a given year. The Committee would like to further recommend that guidelines regarding setting up of Committee at State level on yearly basis may be formulated to review the amount of scholarship disbursed and recommend the revision in the amount of pre-matric and post-matric scholarship yearly keeping up with the increased costs of education during that particular financial year. The State Level Committee may also be directed to submit detailed report in pursuance of the same. The Committee would like to point out that the beneficiaries of pre-matric and post-matric Scholarship are usually children belonging to socio-economically weaker sections and have poor financial background. The Scholarship amount is the only thing that keeps them afloat and provides for a hope to acquire education in economically skewed scenario. It is therefore need of the time that amount of scholarship may be increased for both the schemes to keep at par with the ongoing inflation rates. The Committee would like the Ministry to consider drafting a proposal for the enhancement of the scholarship amount considering the fact that we are stepping into 75th year of independence and its high time that the school children who are the future of our country should be provided economic independence to enable them to acquire education to the least.



## REPLY OF GOVERNMENT

2.5 Considering all the facets of the scheme, Pre-Matric and Post-Matric Scholarship Schemes for SC students have been revised recently in 2020-21 and 2021-22 respectively up to the financial year 2025-26 with the approval of Cabinet. However, to offset the impact of inflation, a proposal to increase the Academic allowance of scholarship under both the Scholarship schemes was sent to Finance Ministry. However, the same was not considered by the Finance Ministry.

The Pre-matric and Post Matric Scholarship for STs under M/o Tribal Affairs is having two components, i.e. first, tuition fees and other fees payable to schools/colleges and secondly the monthly stipend payable to students. The fee payable to schools and colleges is being reimbursed in full and any increase in fee component will be reimbursed. The monthly stipend payable to students has been approved by EFC, Department of Expenditure, Ministry of Finance for the period from 2021-22 to 2025-26.

### Comments of the Committee

**2.6 Please see Para No. 1.13 of Chapter I**

### Recommendation No. 4

2.7 The Committee are of the view that the ceiling of parents' income limit of Rs. 2.5 lakh should be raised considering the current cost of living and economic growth rates. The Committee are dismayed to note that while the ceiling limit for economically weaker sections has been increased from 6 lakhs to 8 lakhs, the same parameters have not been applied for SC/ST students. The Committee would like to censure this discriminatory action of the Ministry. The Committee firmly believes that enhancing the ceiling limit of parents' income would benefit SC/ST students. This will also increase the number of beneficiaries who could come under the ambit of pre-matric and post-matric scholarship scheme. This step will surely cater to benefit larger numbers of eligible beneficiaries. Further, the utilization of budgetary allocation for pre-matric and post-matric scholarship would be materialized as the number of beneficiaries under the ambit of scheme will increase. The Committee are of understanding that the Government is considering the proposal of raising the parents' income limit for students belonging to SC/ST from Rs 2.5 lakh to 8 lakh and to bring it at least at par with EWS/OBC students. The Committee would like to thus recommend that the proposal regarding raising the

ceiling limit of parents' income be pursued by the Ministry in all earnestness otherwise achieving the goal of providing the pre-matric and post-matric scholarship to the eligible beneficiaries would prove to be a distant dream. The Committee would also like to recommend that financial implication post raising the parents' income limit be worked out vis-à-vis projected increase in the number of beneficiaries under the pre-matric and post matric scholarship scheme. Accordingly it is advisable that the Ministry may seek enhancement of budgetary allocation for the purpose.

#### **REPLY OF GOVERNMENT**

2.8 Under Pre/Post-Matric Scholarships for OBC/EWS students, the parental income ceiling to avail scholarship benefits is Rs. 2.5 lakh per annum only at par with PMS-SC. Moreover, Pre-Matric and Post-Matric Scholarship Schemes for SCs under M/o Social Justice & Empowerment have been recently revised in 2020-21 and 2021-22 respectively up to the financial year 2025-26 with the approval of Cabinet after considering all the facets of the scheme.

The annual family income limit from Rs. 2.5 lakhs under Pre-Matric and Post-Matric Scholarship has been kept in line with the line Ministries implementing such schemes for welfare of students. A committee by M/o Tribal Affairs for ST students has been constituted where similar schemes of different Ministries are being examined with regard to the criteria of family income, the scholarship entitlements, outreach of the scheme, simplification of procedure for release of scholarship etc.

#### **Comments of the Committee**

2.9 Please see Para No. 1.16 of Chapter I

### CHAPTER – III

#### RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN THE LIGHT OF THE REPLIES RECEIVED FROM THE GOVERNMENT

##### Recommendation No. 2

The Committee are of the unanimous opinion that awareness about the pre-matric/post-matric scholarships scheme is a major concern as it is most likely to benefit those who are aware of it. The most disadvantaged and marginalized households in the society are especially SC/ST communities and less likely to be benefited from the scheme if the level of awareness about the scheme remains low. Many a times, most of the beneficiaries are not aware of the eligibility criteria, application procedure and documents required to apply for pre-matric/post-matric Scholarships. The Committee feel that the apparent lack of detailed information about the scheme at the school level still continues as a major issue which plagues the access of pre-matric/post-matric scholarships to the targeted groups. Even the interested students lose out on the chance off availing pre-matric/post-matric scholarships timely due to unawareness of the basic features/ components of these Scholarship Schemes. The beneficiaries sometimes have equally poor in their knowledge of the modes of disbursement of pre-matric/post-matric Scholarship amount and the procedures for renewing their pre-matric/post-matric Scholarship. Therefore the Committee is of the view that the basic features of the scheme may also be made available in vernacular language also so that students at all levels may utilize the scheme optimally. The Committee would like to recommend that since Schools/educational institutions where the targeted beneficiaries are enrolled play a pivotal role in disseminating the related information, they should be provided with detailed information about the pre-matric/post-matric Scholarship scheme, procedures of processing applications (including preference and selection criteria) and sanctioning of scholarships, the selection process and criteria, cut-off scores for preparing the final list of selected students. The Schools and teachers once privy to such information can relay the same to the students under their patronage so that all can avail the scholarship benefits. The Committee would like to recommend that Centre should direct all the State governments to share significant details regarding the pre-

matric/post-matric Scholarship with the Kendriya Vidyalayas and other government schools so that the same can be disseminated to the eligible students on regular basis. Further the magnitude of awareness may also be raised by print and electronic media as the same are much more impactful in drawing the attention of school going teenagers. The Committee note that as per the guidelines issued for the pre-matric and post-matric Scholarship, it has been stated that State Governments need to ensure effective implementation. This includes opening facilitation centers to ensure beneficiaries enroll into the scheme at the time of admission, development of scholarship portals and carrying out field inspections, social audits etc. It is therefore recommended that Centre should call upon compliance reports from various State Governments regarding implementation of pre-matric and post-matric Scholarship scheme). The Committee would also like to be apprised regarding the fund utilization by various states under the pre-matric and post-matric Scholarship scheme for the last five years highlighting the underperforming States in this regard. The Committee would also like to invite the views of the Ministry as to whether the fund allocation under these schemes needs further enhancement so as to widen the net of its coverage among the students. The Committee would also like to be apprised regarding cases wherein discrepancies have been noticed during the disbursal of pre-matric and post-matric Scholarship among various States. The State Government may be advised to adopt efficacious method for utilization of funds to achieve the target.

#### **REPLY OF GOVERNMENT**

3.2 The Ministry of Social Justice & Empowerment and Ministry of Tribal Affairs are the nodal Ministries for implementing the Centrally Sponsored Schemes viz. pre-matric and post-matric scholarships. Various steps have been taken up for creating awareness among the people, such as:

- (i) Regular advertisements have been published in print media and Electronic media.
- (ii) Information about the scheme is spread through various social media platforms like twitter, facebook etc.

(iii) The Ministry/Department officers regularly visit the States and interact with the students in different institutes also. Moreover, AICTE & UGC & different Universities across States take different steps for the proper awareness purposes.

In addition, the scheme guidelines also envisage awareness generation/identification programme through State Governments/UTs, which are as under:-

- States/UTs are required to adopt methodology suitable to the local conditions for identification of poorest SC students e.g. SC majority districts/blocks/villages may be taken first for identification of poorest students or students leaving class Xth or XIIth class may be tracked in association with the education Department or data emanating from other Central/State schemes indicating the dropouts rates or other sources as deemed fit.
- Every State/UT Government is required to undertake a campaign every year in March/April to identify SC students and mentor them to enroll and avail scholarships. Such students will be helped for identification of courses also as per their skills.
- Awareness drive is required to be undertaken by the State Governments/UTs about the scheme through the Gram Panchayats Notice Boards, school committees and discussions in the parent-teacher association meetings and other public awareness measures, in order to extend its coverage and also minimize any misuse by unscrupulous elements.
- The States/UTs are required to take up identification of the students for fresh enrolment by taking up systematic drive covering all the higher secondary schools and encouraging the pupils who have dropped out after Class XIIth to come back to higher education.

The States/UTs are also requested to implement the Scheme online to ensure transparency and wide reach and to process the scholarship payments expeditiously. The States/UTs invite applications by giving advertisements in local languages in prominent newspapers. Almost all States/UTs invite applications online either through their own portal or through the portal of National Scholarship Portal (NSP). As on date, 18 States have developed their own portals for inviting applications and manage processing, selection and disbursement of scholarship. All these States have their portal

in local languages. There are 13 smaller States who have not developed their own portal but are implementing the Scheme through NSP. NSP is presently in English and Hindi. The matter have been taken up with NSP/NIC to make the portal available in other languages, as directed by the Committee.

As regards reviewing the progress/proposals of different States, (i) Project Appraisal Committee meetings have been convened by the Ministry of Social Justice & Empowerment for reviewing the progress/performance and proposals received from the States/UTs, (ii) Workshops have been organized by the said Ministry for the technical teams of States/UTs Governments too for hand holding with the States/UTs to implement the revised scheme and (iii) Central team visits to various States/UTs to review the implementation of both the Pre-Matric and Post-Matric Schemes.

As regards discrepancies in implementation of schemes, it is stated that the revised scheme guidelines envisage a robust IT framework with minimal manual intervention. In addition, the sharing pattern has also been changed from the concept of fixed committed liability to 60:40 (90:10 for NE States) Centre-State ratio. As far as Committee's recommendation of directing all the State/UT Governments to share significant details regarding the Pre-Matric/Post-Matric Scholarship with the Kendriya Vidyalas and other Government schools, necessary directions have to be issued by the nodal Ministries of the Schemes.

As regards Committee's observation of enhancement of funds under Pre and Post Matric Scholarships schemes, it is pertinent to mention that both the schemes are open ended and demand driven schemes in which all the eligible beneficiaries whose data has been finally verified by the States/UTs are awarded scholarship without any upper capping. The revised guidelines provides for a system wherein students apply online for the Scholarship through the State's portal/NSP and Central Share is released based on the final verified applications received from the States/UTs. As of date, all the eligible beneficiaries whose finally verified data has been received from the State Govts/UTs are not rejected by the Central Govt. for want of funds.

The details of fund released to various States/UTs for these scholarships are at **Annexure II.**

Apart from the above, following initiatives are also being taken by KVS to address the issue:

- vi. Kendriya Vidyalaya Sangathan has directed all Kendriya Vidyalayas every year to register in the NSP Portal and conduct awareness programme for eligible students. Latest direction in this regard to Kendriya Vidyalayas through Regional Office on 04.09.2022 (**Annexure III**).
- vii. Kendriya Vidyalayas have been directed to co-ordinate with Nodal Officer of District Administrators for Pre-Matric & Post-Matric Scholarship for students
- viii. Directions have been issued also to make a teacher as Nodal Teacher at Vidyalaya level to coordinate with various stakeholders regarding Pre- Matric & Post-Matric Scholarship for students
- ix. Kendriya Vidyalayas have been asked to display notifications, guidelines, FAQs available on National Scholarship Portal on the Notice Board and in Vidyalaya Library.
- x. The issue will be taken up in Parent Teachers Meeting (PTM) also for awareness of the parents.

State-wise details of Pre-Matric & Post Matric Scholarship scheme provided to students of KVS by Govt. are at **Annexure-IV**.

#### **Comments of the Committee**

**3.3 Please see Para No. 1.10 of Chapter I**

CHAPTER – IV

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

-Nil-



CHAPTER – V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH FINAL REPLIES OF  
THE GOVERNMENT HAVE NOT BEEN RECEIVED

- Nil -

New Delhi  
24 March, 2023  
4 Chaitra, 1945 (Saka)

DR. KIRIT P. SOLANKI  
Chairperson,  
Committee on the Welfare  
of Scheduled Castes and  
Scheduled Tribes.

APPENDIX –II

(Vide Para 4 of Introduction)

**Analysis of action taken by the Government on the recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.**

1.	Total number of recommendations.....	4
2.	Recommendations/observations which have been accepted by the Government ( <i>vide</i> recommendations at Sl. No. 1, 3 and 4).....	3
	Number Percentage to the total .....	75%
3.	Recommendations/observation which the Committee do not desire to pursue in view of the Government replies ( <i>vide</i> recommendations at Sl. No. 2, .....	25%
4.	Recommendations/observations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration.....	NIL
5.	Recommendations/observations in respect of which final replies of the Government have not been received .....	NIL

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES  
AND SCHEDULED TRIBES  
(2022-2023)**

**(SEVENTEENTH LOK SABHA)**

**EIGHTEENTH SITTING  
(23.03.2023)**

**MINUTES**

The Committee sat from 1000 hrs. to 1100 hrs. in Committee Room No. 53, first floor, Parliament House, New Delhi-110001

**PRESENT**

Shri Kirit Premjibhai Solanki - Chairperson

**MEMBERS**

**LOK SABHA**

2. Shri Girish Chandra
3. Shri Guman Singh Damor
4. Shri Tapir Gao
5. Shri Rattan Lal Kataria
6. Shri Chhedi Paswan
7. Smt. Sandhya Ray
8. Shri Jagannath Sarkar
9. Shri Ajay Tamta

**RAJYA SABHA**

1. Shri Abir Ranjan Biswas
2. Shri Kamakhya Prasad Tasa

**SECRETARIAT**

- 1 Shri D.R. Shekhar, Joint Secretary
- 2 Shri P.C. Choulda, Director
- 3 Shri. Mohan Arumala, Under Secretary

At the outset, the Chairperson welcomed the Members of the Committee. The Committee then considered the following draft report(s):

- i. Action taken by the Government on the recommendations contained in the Thirtieth Report (Sixteenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Examination of Annual Reports of National Commission for Scheduled Castes (NCSC) presented under Article 338(5)(d) of the Constitution of India and the measures that should be taken by the Union Government in respect of matters within the purview of the Government".
- ii. "Review of Functioning of National Scheduled Castes Finance and Development Corporation (NSFDC)."
- iii. Action taken by the Government on the recommendations contained in the Seventeenth Report (Seventeenth Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the subject "Role of autonomous bodies/educational Institutions including Central Universities,

Engineering Colleges, IIMs, IITs, Medical Institutes etc. in socio-economic development of Scheduled Castes and Scheduled Tribes with special reference to pre-matric/post-matric scholarships in Navodaya Vidyalayas/Kendriya Vidyalayas.”

2. After due consideration, the Committee adopted the aforementioned Report(s) without any modification. The Committee also authorized the Chairperson to present the Report to both the Houses of Parliament during the ongoing Session of the Parliament.

The sitting of the Committee then adjourned.

**Annexure I**

The States/UTs wise details of SC beneficiaries who received Post-Matric Scholarship during the last five years are as follows:

Sl No.	State/UT	Number of beneficiaries for Last Five Years				
		2017-18	2018-19	2019-20	2020-21	2021-22
1.	Andhra Pradesh	658534	660193	369316	469000	3,37,979
2.	Assam	23874	7606	6668	17944	8,616
3.	Bihar	89213	96189	109869	153787	1,23,679
4.	Chandigarh	2203	1086	NR	NR	1,126
5.	Chhattisgarh	95565	104900	96362	105994	1,12,753
6.	Daman & Diu	NR	NR	NR	NR	93
7.	Delhi	20100	14057	19508	22500	5,243
8.	Goa	280	280	NR	NR	NR
9.	Gujarat	131169	127102	131284	140000	1,48,296
10.	Haryana	123062	123062	91438	NR	51,416
11.	Himachal Pradesh	33057	24949	20758	22836	21,335
12.	Jammu & Kashmir	11040	7159	11995	NR	10,101
13.	Jharkhand	20177	22629	24038	28010	40,688
14.	Karnataka	322606	302286	330000	152311	3,50,178
15.	Kerala	132286	146998	NR	119575	1,21,789
16.	Madhya Pradesh	361268	361268	339676	476050	4,11,223
17.	Maharashtra	540993	426506	325856	346330	2,17,118
18.	Manipur	6566	5516	8163	8255	5,931
19.	Odisha	202125	202917	169666	174756	2,09,277
20.	Puducherry	6241	6241	NR	7177	3,761
21.	Punjab	274730	200553	NR	186354	1,89,672
22.	Rajasthan	191184	339157	457915	503707	3,88,332
23.	Sikkim	361	387	464	442	447
24.	Tamil Nadu	761114	761114	611434	825000	6,60,155
25.	Telangana	212706	272169	220381	286495	0
26.	Tripura	14652	16982	17992	17672	21,149
27.	Uttar Pradesh	1238139	1274740	1360376	1450000	12,39,853
28.	Uttarakhand	69504	73920	38077	45692	27,584
29.	West Bengal	382795	450004	518953	677932	5,65,563
	<b>Total</b>	<b>5925544</b>	<b>6029970</b>	<b>5280189</b>	<b>6237819</b>	<b>52,73,357</b>

The States/UTs wise details of SC beneficiaries who received Pre-Matric Scholarship during the last five years are as follows:

SI. No.	State/UT	No of Beneficiaries under Component-I				
		2017-18	2018-19	2019-20	2020-21	2021-22
1.	Andhra Pradesh	NR	NR	223722	236337	231340
2.	Assam	NR	NR	720	912	0
3.	Bihar	491564	480497	0	531536	558113
4.	Chandigarh	2569	2268	1500	1000	1634
5.	Chhattisgarh	NR	84747	88138	0	0
6.	Daman & Diu	119	NR	119	46	51
7.	Delhi	204	39	14643	16500	55000
8.	Goa	NR	NR	0	200	100
9.	Gujarat	NR	73716	61052	56684	63000
10.	Haryana	147104	NR	147104	0	0
11.	Himachal Pradesh	27079	NR	20665	15458	18641
12.	Jammu & Kashmir	NR	1093	4978	891	6000
13.	Jharkhand	41305	45992	44352	38015	47720
14.	Karnataka	NR	222775	260732	323332	339499
15.	Kerala	75728	NR	75728	59312	74527
16.	Madhya Pradesh	NR	NR	323545	31863	341082
17.	Maharashtra	NR	NR	74365	0	0
18.	Manipur	1367	1149	1379	485	2099
19.	Meghalaya	NR	NR	0	0	0
20.	Odisha	217746	183072	171450	153073	168385
21.	Puducherry	8735	NR	2693	4000	4550
22.	Punjab	205791	228633	0	217729	196843
23.	Rajasthan	NR	233651	168095	203083	240500
24.	Sikkim	230	127	152	118	131
25.	Tamil Nadu	284495	256720	257855	278838	305073
26.	Telangana	41088	NR	15423	9051	41350
27.	Tripura	14385	15823	3585	4592	10222
28.	Uttar Pradesh	NR	531589	541551	362511	500000
29.	Uttarakhand	421000	NR	22492	26990	17363
30.	West Bengal	301845	268475	283504	209552	256746
	<b>Total</b>	<b>2282254</b>	<b>2630366</b>	<b>2809542</b>	<b>3068876</b>	<b>3479969</b>

Details of Beneficiaries to State Governments/UT Administrations under the Scheme of Pre-Matric Scholarship for ST students							
Sl.No.	Name of the State/UT	F.Y. 2016-17	F.Y. 2017-18	F.Y. 2018-19	F.Y. 2019-20	F.Y. 2020-21	F.Y. 2021-22
1	Andaman & Nicobar	325	353	222	247	278	450
2	Andhra Pradesh	39466	34529	27437	28124	26676	29345
3	Arunachal Pradesh	2594	0	0	0	5849	6800
4	Assam	2740	10040	12933	2869	2710	7827
5	Bihar	0	67115	46096	46096	55198	
6	Chhattisgarh	207956	191864	194413	143986	134262	138236
7	Dadar Nagar Haveli & Daman & Diu	0	-	-	-	3848	2402
8	Dadar & Nagar Haveli		5226	4399	5044		
9	Daman & Diu	356	468	332	377		
10	Goa	3721	3640	3582	3332	2504	2600
11	Gujarat	188593	151113	124491	180123	160037	146527
12	Himachal Pradesh	1972	1705	3582	2709	1846	2160
13	Jammu & Kashmir	6131	4979	25920	0	11470	
14	Jharkhand	92743	104942	119877	106761	83511	91862
15	Karnataka	52096	59448	62126	87364	72626	92742
16	Kerala	14464	14265	12121	7858	9880	10538
17	Ladakh					421	840
18	Madhya Pradesh	151611	362120	359092	318870	314356	367454
19	Maharashtra	0	**	**	**	**	**
20	Manipur	22401	9189	21006	24760	2557	3038
21	Meghalaya	3273	966	150	136	616	2673
22	Mizoram	9843	9783	14880	16890	11046	12291
23	Nagaland	18780	10715	12553	1500	446	
24	Odisha	222837	211425	204916	219875	173833	272534
25	Puducherry		**	**	60	19	38
26	Rajasthan	0	101696	136915	184163	215040	214984
27	Sikkim	297	212	247	415	414	296
28	Tamil Nadu	6602	12676	12800	13423	14822	16299
29	Telangana	28966	6196	354	5570	856	30077
30	Tripura	16723	11662	12353	10980	9404	17544
31	Uttar Pradesh	0				0	3528
32	Uttarakhand	5687	6256	2572	2504	1329	
33	West Bengal	29249	37985	33870	37333	30050	31220
	Total	1129426	1430568	1449239	1451369	1345904	1504305

Beneficiaries (As per SoE/Proposal by States/UTs)

\*\* Scheme implemented by State Government without Central Assistance.

Details of Beneficiaries to State Governments/UT Administrations under the Scheme of Post-Matric Scholarship for ST students							
							(₹ in lakh)
Sl.No.	Name of the State/UT	F.Y. 2016-17	F.Y. 2017-18	F.Y. 2018-19	F.Y. 2019-20	F.Y. 2020-21	F.Y. 2021-22
1	Andaman & Nicobar	167	544	439	447	312	550
2	Andhra Pradesh	65173	71687	59146	158195	71820	67903
3	Arunachal Pradesh	22564	18863	26000	20500	31916	38301
4	Assam	29423	26867	79526	55507	54846	85716
5	Bihar	0	9950	12544	13938	19513	
6	Chhattisgarh	135586	143320	154656	144453	140163	173228
7	Dadar Nagar Haveli & Daman & Diu	-	-	-	-	3549	3352
8	Dadar & Nagar Haveli		3720	2115	5618	-	-
9	Daman & Diu	328	196	192	351		
10	Goa	1924	4442	5847	5870	4833	6035
11	Gujarat	192322	214605	198557	202667	202413	200397
12	Himachal Pradesh	3739	10747	4729	3009	5121	3332
13	Jammu & Kashmir	13854	16905	27900	10685	4940	8264
14	Jharkhand	82422	73385	76782	79823	78755	94506
15	Karnataka	109943	101059	111614	118083	129094	118042
16	Kerala	15834	16111	16245	16583	15820	16385
17	Ladakh					8200	8500
18	Madhya Pradesh	263176	272714	289095	244126	279722	322678
19	Maharashtra	163321	147262	131000	139550	157503	105693
20	Manipur	59995	59661	22644	30969	39787	51042
21	Meghalaya	54900	35305	634	6159	16399	58443
22	Mizoram	42072	51983	47948	38174	33798	39442
23	Nagaland	44404	28949	38380	40164	37183	40744
24	Odisha	176579	185888	196667	171532	155309	154347
25	Puducherry	**	**	**	23	22	50
26	Rajasthan	126965	135523	269659	286652	206011	188614
27	Sikkim	2605	2962	4299	4431	3488	4475
28	Tamil Nadu	23574	21605	29622	29478	20324	24387
29	Telangana	112236	153845	58253	129243	118347	126708
30	Tripura	21001	23020	22896	23720	26092	35921
31	Uttar Pradesh	5322	2779	15086	17984	19782	18938
32	Uttarakhand	15401	8335	6133	6499	8396	9235
33	West Bengal	85901	90395	58421	62234	58156	70946
	Total	1870731	1932627	1967029	2066667	1951614	2076174

Note - Beneficiaries (As per SoE/Proposal by States/UTs)



**Annexure - II**

The details of fund released to various States/UTs under Post Matric Scholarships Scheme for SCs for the last five years are as under:

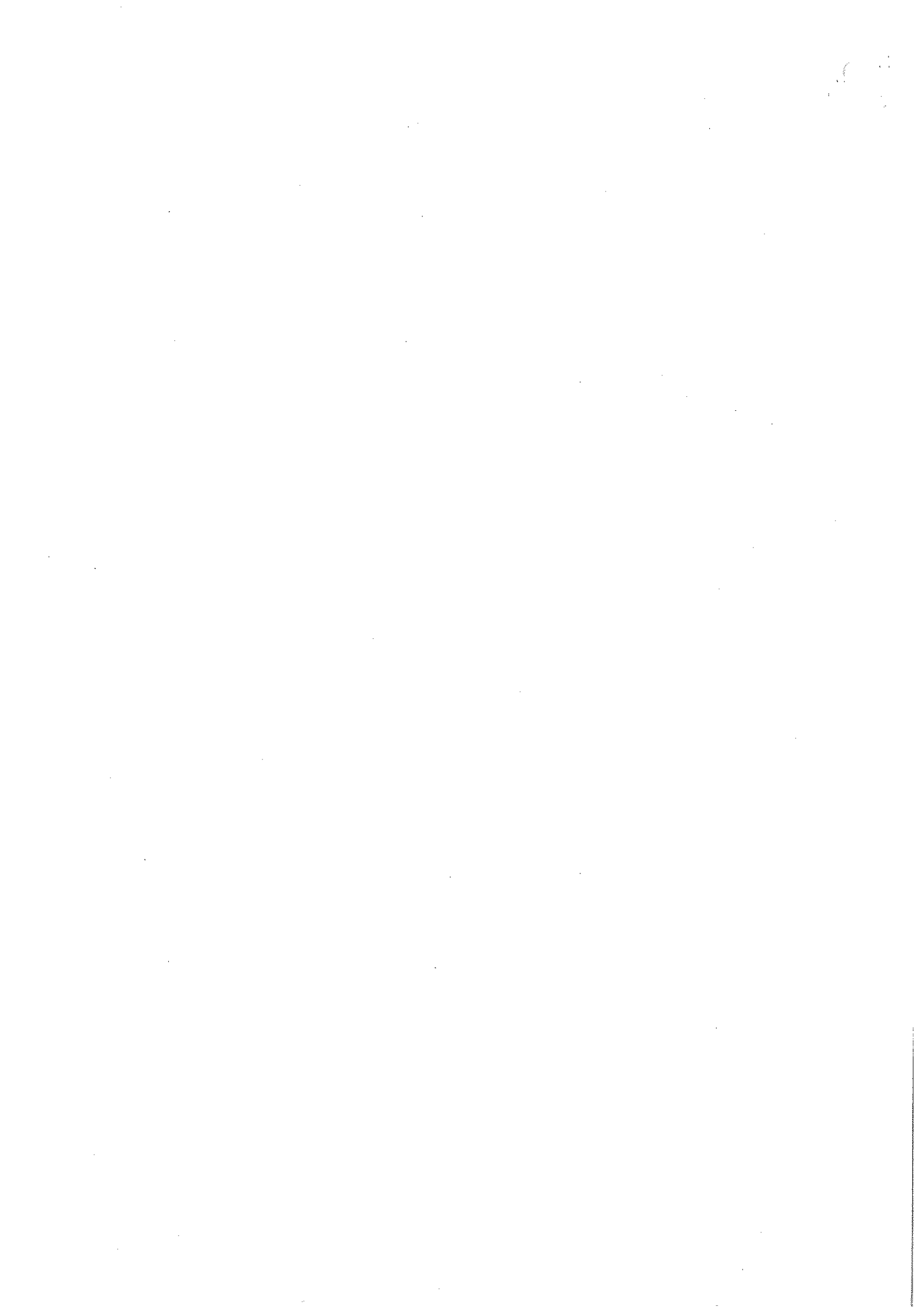
Sl No	State/UT	CA Released in 2017-18 (Rs In Crores)	CA Released in 2018-19 (Rs In Crores)	CA Released in 2019-20 (Rs In Crores)	CA Released in 2020-21 (Rs In Crores)	Central Share released in 2021-22 (Rs In Crore)
1.	Andhra Pradesh	317.43	90.00	287.67	450.01	416.65
2.	Assam	0.00	15.00	0.00	18	6.88
3.	Bihar	0.00	0.00	0.00	47.83	31.16
4.	Chandigarh	1.46	7.97	0.00	0	2.29
5.	Chhattisgarh	39.02	3.23	3.27	38.54	39.76
6.	Daman & Diu	0.00	0.00	0.00	0	0.1823
7.	Delhi	0.00	7.02	1.97	0	7.51
8.	Goa	0.15	0.00	0.00	0	
9.	Gujarat	143.40	180.55	0.00	170.32	235.92
10.	Haryana	0.00	58.09	0.00	0	80.45
11.	Himachal Pradesh	74.25	53.25	0.00	11.35	17.41
12.	Jammu & Kashmir	13.63	0.00	0.00	0	5.41
13.	Jharkhand	8.93	17.23	0.00	13.42	21.60
14.	Karnataka	395.47	29.18	121.47	252.79	266.66
15.	Kerala	83.91	0.00	9.80	86.85	74.85
16.	Madhya Pradesh	230.43	0.00	0.00	319.4	249.56
17.	Maharashtra	504.98	1433.92	0.00	558	422.35
18.	Manipur	7.51	7.54	7.94	6.89	4.79
19.	Meghalaya	0.00	0.00	0.00	0	-
20.	Odisha	47.48	208.91	140.71	130.67	229.24
21.	Puducherry	0.00	0.00	0.00	2.21	3.48
22.	Punjab	115.73	631.31	206.47	191.58	267.23
23.	Rajasthan	329.23	77.68	314.54	284.01	238.02
24.	Sikkim	0.00	1.04	1.04	0.8135	0.7622
25.	Tamil Nadu	434.48	1407.38	925.84	120.23	625.51
26.	Telangana	140.24	0.00	0.00	245.03	0
27.	Tripura	19.92	25.97	35.42	30.37	36.56
28.	Uttar Pradesh	254.20	1672.88	655.16	892.36	843.73
29.	Uttarakhand	39.69	0.00	0.00	9.76	12.48
30.	West Bengal	212.57	0.00	0.00	128.17	131.20
	<b>Total</b>	<b>3414.09</b>	<b>5928.15</b>	<b>2711.30</b>	<b>4008.60</b>	<b>4271.78</b>

The details of fund utilization by various States/UTs under Pre Matric Scholarships for SCs and Others (Component-I) for the last five years are as under:

Sl. No.	States/UTs	Released Central Share under component-I				
		Central Share released in 2017-18 (Rs in lakh)	Central Share released in 2018-19 (Rs in lakh)	Central Share released in 2018-19 (Rs in lakh)	Central Share released in 2019-20 (Rs in lakh)	Central Share released in 2020-21 (Rs in lakh)
1.	Andhra Pradesh	-	-	-	4944	5089
2.	Assam	-	-	-	-	NR
3.	Bihar	-	-	5550	-	7534
4.	Chandigarh	18.98	-	27	-	36
5.	Chhattisgarh	-	-	1041	-	NR
6.	D&N Haveli	-	-	-	-	NR
7.	Daman & Diu	2.68	-	-	0.83	NR
8.	Delhi	2.36	-	268	291	699
9.	Goa	-	-	-	3.6	NR
10.	Gujarat	-	-	1440	1044	1118
11.	Haryana	1500	-	368	-	NR
12.	Himachal Pradesh	143.01	-	-	408	374
13.	Jammu & Kashmir	-	-	70	260	23
14.	Jharkhand	-	1634	676	659	420
15.	Karnataka	-	-	3691	6230	7658
16.	Kerala	-	-	19	1368	1074
17.	Madhya Pradesh	-	-	406	7784	4475
18.	Maharashtra	-	-	-	-	-
19.	Manipur	38.92	-	45	-	38
20.	Meghalaya	-	-	-	-	-
21.	Odisha	1849.79	996	2590	3512	2871
22.	Puducherry	196.53	-	-	27	82
23.	Punjab	1843	-	3029	2743	3551
24.	Rajasthan	-	3075	3323	3827	3673
25.	Sikkim	5.74	-	4	5	2
26.	Tamil Nadu	-	-	-	5018	5394
27.	Telangana	-	-	-	-	221
28.	Tripura	55.34	259	469	-	30
29.	Uttar Pradesh	-	2706	9075	12096	3732
30.	Uttarakhand	325.53	-	344	143	469

31.	West Bengal	300.12	2870	2854	6540	2371
	<b>Total</b>	<b>6282</b>	<b>11540</b>	<b>35289</b>	<b>56903</b>	<b>50934</b>

\*During 2021-22, Central Share was released after the adjustment of the pending amount with the States/UTs of the FY 2020-21. So, at present it is not possible to provide the exact amount used by the States/UTs.



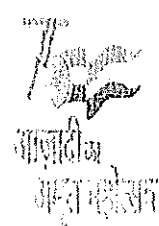
Details of Fund Released to State Governments/UT Administrations under the Scheme of Pre-Matric Scholarship for ST students							
(₹ in lakh)							
Sl.No.	Name of the State/UT	F.Y. 2016-17	F.Y. 2017-18	F.Y. 2018-19	F.Y. 2019-20	F.Y. 2020-21	F.Y. 2021-22
1	Andaman & Nicobar	0.00	0.00	5.00	5.62	12.33	8.03
2	Andhra Pradesh	0.00	5282.94	1210.81	736.32	1433.81	3935.06
3	Arunachal Pradesh	0.00	0.00	0.00	0.00	0.00	207.30
4	Assam	321.33	0.00	0.00	0.00	17.27	102.19
5	Bihar	0.00	0.00	0.00	7131.47	0.00	-
6	Chhattisgarh	2534.15	1805.30	4755.63	4796.94	3541.54	-
7	Dadar Nagar Haveli & Daman & Diu	0.00	-	-	-	234.00	206.62
8	Dadar & Naqar Havel	-	0.00	20.00	38.49	-	-
9	Daman & Diu	0.00	8.04	0.00	5.89	-	-
10	Goa	52.64	3.75	80.83	80.56	41.35	-
11	Gujarat	80.81	3650.84	4482.31	5248.34	2198.84	3689.18
12	Himachal Pradesh	51.21	0.00	38.91	83.92	91.87	-
13	Jammu & Kashmir	0.00	0.00	0.00	0.00	0.00	-
14	Jharkhand	0.00	1704.53	2345.92	1514.49	0.00	3899.03
15	Karnataka	0.00	1364.59	1256.31	1846.92	0.00	1753.16
16	Kerala	796.40	0.00	308.73	287.31	116.56	347.07
17	Ladakh	-	-	-	-	42.27	74.22
18	Madhya Pradesh	0.00	5539.17	5884.33	7698.90	5429.34	11458.18
19	Maharashtra	0.00	**	**	**	**	**
20	Manipur	867.38	619.09	773.00	443.33	0.00	-
21	Meghalaya	0.00	156.69	0.00	0.00	0.00	-
22	Mizoram	336.36	132.25	319.79	702.21	167.86	657.47
23	Nagaland	0.00	0.00	0.00	0.00	60.75	-
24	Odisha	3376.36	5134.98	6665.88	6157.65	6944.96	5236.75
25	Puducherry	-	**	**	-	1.63	-
26	Rajasthan	0.00	3284.79	1716.12	5346.97	3126.90	6234.34
27	Sikkim	0.00	25.72	7.97	3.57	9.41	-
28	Tamil Nadu	0.00	0.00	0.00	589.74	241.00	546.55
29	Telangana	0.00	358.02	693.84	0.00	0.00	-
30	Tripura	0.00	232.89	0.00	386.18	252.09	58.55
31	Uttar Pradesh	0.00	0.00	0.00	0.00	0.00	89.17
32	Uttarakhand	0.00	104.44	0.00	0.00	138.24	-
33	West Bengal	0.00	0.00	584.62	894.18	788.22	912.51
	Total	8416.64	29408.03	31150.00	43999.00	24890.24	39414.37
**	Scheme implemented by State Government without Central Assistance.						

Details of Fund Released to State Governments/UT Administrations under the Scheme of Post-Matric Scholarship for ST students							
(₹ in lakh)							
Sl.No.	Name of the State/UT	F.Y. 2016-17	F.Y. 2017-18	F.Y. 2018-19	F.Y. 2019-20	F.Y. 2020-21	F.Y. 2021-22
1	Andaman & Nicobar	0.00	0.00	10.09	11.34	13.29	10.35
2	Andhra Pradesh	9777.62	8269.11	13945.02	7797.07	6039.35	8991.45
3	Arunachal Pradesh	1136.32	5803.65	1883.82	6113.41	5712.96	12360.50
4	Assam	266.65	2516.48	3248.03	4867.20	5413.54	1093.40
5	Bihar	0.00	71.25	0.00	1525.43	708.22	-
6	Chhattisgarh	2674.82	3811.26	4609.57	7022.69	8790.24	-
7	Dadar Nagar Haveli & Daman & Diu	-	-	-	-	3481.73	-
8	Dadar & Nagar Haveli	0.00	0.00	0.00	88.66	-	-
9	Daman & Diu	53.63	26.19	3.41	0.00	-	-
10	Goa	645.00	364.80	536.26	732.79	458.18	-
11	Gujarat	22040.27	14609.74	32429.12	14004.48	22977.64	46170.25
12	Himachal Pradesh	931.36	3123.36	278.15	2468.81	0	-
13	Jammu & Kashmir	2587.84	2322.56	637.93	1048.29	805.44	-
14	Jharkhand	8148.39	2716.50	5281.32	7862.86	0	12654.88
15	Karnataka	8540.00	8873.31	7341.33	15003.43	0	17080.51
16	Kerala	3122.00	2745.46	2674.37	1641.52	3285.25	2516.49
17	Ladakh	-	-	-	-	738	2214.00
18	Madhya Pradesh	13054.00	10320.50	13405.24	12198.58	12344	24529.43
19	Maharashtra	22092.28	10884.91	15238.15	15575.38	18149.52	19214.82
20	Manipur	3385.20	6382.55	2026.76	6235.55	2184.19	4292.15
21	Meghalaya	3189.00	770.50	2457.52	0.00	0	2636.09
22	Mizoram	4267.52	2434.73	3528.21	4415.78	3446.82	3874.64
23	Nagaland	1344.00	2515.00	4716.66	3268.73	3226.37	4435.75
24	Odisha	15556.48	8784.18	14801.92	16640.15	19095.97	21842.98
25	Puducherry	**	**	**	0.00	19.56	-
26	Rajasthan	9800.00	19912.49	13598.95	25950.52	25557.03	13744.70
27	Sikkim	938.16	1247.32	1134.36	566.80	553.83	1036.28
28	Tamil Nadu	3061.85	2440.39	3933.65	5025.19	3328.99	4849.38
29	Telangana	11483.00	18031.25	9921.68	19610.60	27297.83	7503.90
30	Tripura	1323.90	2756.25	3626.55	2355.78	4804.98	7188.77
31	Uttar Pradesh	1057.50	1244.91	1210.54	1822.71	2218.67	-
32	Uttarakhand	5090.57	600.25	0.00	0.00	0	3568.37
33	West Bengal	0.00	2807.89	2219.39	2411.00	2256.42	3872.05
	Total	155567.36	146386.79	164698.00	186264.75	182908.02	225681.13

\*\* Scheme implemented by State Government without Central Assistance.



केन्द्रीय विद्यालय संगठन  
शिक्षा मंत्रालय भारत सरकार के अधीन स्वायत्त संस्थान  
18 संस्थागत क्षेत्र, शहीद जीत सिंह मार्ग, नई दिल्ली  
**KENDRIYA VIDYALAYA SANGATHAN**  
An Autonomous Body Under Ministry of Education, Govt. of India  
मुख्यालय, नई दिल्ली /Head Quarters, New Delhi  
18, Institutional Area, S.J. Marg, New Delhi-110016.  
Tel.: 26858570 Fax 26514179  
Website: [www.kvsangathan.nic.in](http://www.kvsangathan.nic.in)



F.11029/16/2022-23/KVS(HQ)/Acad/Scholarship-I/

Date: 04.09.2022

The Deputy Commissioner  
Kendriya Vidyalaya Sangathan  
All Regional Offices

Sub: Pre -Matric & Post- Matric scholarship - reg.

Madam/Sir,

As you are aware that Pre-matric and Post-matric Scholarships for SC & ST students are run by the Government of India and the state governments in helping students pursue their studies at different levels. The centrally-funded scholarships are sponsored by the Government of India and disbursed through different states while the state-funded scholarships are sponsored and disbursed by respective state governments only. SC/ST Scholarship offers suitable financial assistance to SC/ST candidates at both pre-matric and post-matric levels of study.

It is pertinent to sensitize the students from SC & ST about the eligibility and guidelines for pre matric and post matric scholarship schemes. Principal of the KVs may be informed to conduct sensitization programme in the Vidyalaya and entrust a teacher who will also coordinate with all stakeholders. The teacher In-charge and students may be informed about the National Scholarship Portal (NSP) at [www.scholarships.gov.in](http://www.scholarships.gov.in) and various scholarships available apart from pre-matric and post-matric scholarships. Eligible students may apply for the scholarship on the National Scholarship Portal. The latest guidelines and FAQs available on the portal may be shared with the students and displayed on the Notice Board and in Vidyalaya Library.

All KVs be asked to register the institution details in the scholarship portal [www.scholarships.gov.in](http://www.scholarships.gov.in) as per modalities given in the portal, if it has not been registered so far and update the same from time to time. Institutional verification may be done after submission of applications from eligible students for sanction of the scholarship.

It is requested that Principal of Kendriya Vidyalayas under the Region may be informed to maintain scheme wise and category wise data of scholarship beneficiaries in the respective Vidyalaya and the same data may be collected by the Regional Office for submission to this office as and when required.

Yours faithfully,

(N.R.Murali)

Joint Commissioner (Acad.)

Enclosure- As above

